THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The number of TV licences in force as on 31-12-1977 was 6,76,615.

(b) and (c). The information is being collected and will be laid on the Table of the Lok Sabha.

(d) and (e). The Wireless Licence Inspector first issues a notice to the defaulters pointing out the legal consequences and requesting them to get their licences renewed within 15 days of the receipt of the notice. Where there is no response, the Inspector pays a personal visit and explains the provision of the Law to the holder of the TV set. Licences who fail to get their licences renewed, in spite of these efforts, are prosecuted. Anti-evasion drives are also organised to detect sets without licences.

Contract with the Ford Aerospace and Communication Corporation for Supply of Satellites and Allied Equipment

4944. SHRI SARAT KAR:

SHRI AHMED M. PATEL:

Will the Minister of SPACE be pleased to state:

(a) whether the Union Government have entered into a contract with the Ford Aerospace and Communication Corporation of the United States for the supply of satellites and allied equipment for the Indian National Satellite system; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) On July 21, 1978, the Department of Space has awarded a firm fixed price contract for the two INSAT-I flight spacecraft and allied equipment and services to the Ford Aerospace and Communications Corporation of the U.S.A. The INSAT-I spacecraft, first of which is to be supplied 28 months from July 21, 1978, and the second 31 months from that date are multi-purpose geo-stationary orbit spacecraft for providing operational telecommunications, mateorology and television services in the country. The contract also covers supply of satellite control equipment for the Master Control Facility being established in India, certain launch support services such as orbit raising and deployment of the spacecraft in final orbit and initial manning of the Master Control Facility for 180 days following the launch of the first spacecraft during which the Master Control Facility operation is to be gradually passed on to the Department of Space personnel. The fixed firm delivery price of the Contract is US $ 60.496 million, i.e., about Rs. 50.44 crores in terms of the prevailing rate of exchange. In addition, under the Contract, the Contractor may become entitled to earn additional amounts upto US $ 6.5 million, i.e., about Rs. 7.8 crores, depending on the actual performance of the two spacecraft in geo-stationary orbit during their respective 7 year design lives.

Electrification of Villages in Meghalaya

4945. SHRI P. A. SANGMA: Will the Minister of ENERGY be pleased to state:

(a) total number of villages electrified in Meghalaya (district-wise) so far; and

(b) total amount sanctioned for rural electrification during this financial year?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a). Out of a total of 4,583 villages in Meghalaya 425 were electrified as on 31st July

1978. District-wise details are as follows:—

East Khasi Hills . .	176
West Khasi Hills . .	50
East Garo Hill . . .	40
West Garo Hill . .	43
Jaintia Hills . . .	116
	425

(b). The Annual Plan for 1978-79 provides for an allocation of Rs. 3.06 crores for rural electrfication in Meghalaya. Details are as follows:—

	Rs. crores
REC Normal Programme .	1·22
EHT Transmission Lines .	0·75
MNP	1·09
TOTAL . .	3·06

ग्रामीण उद्योगों की स्थापना करने वाले औद्योगिक गृहों के नाम

4946. श्री सुरेन्द्र झा सुमन : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) औद्योगिक गृहों द्वारा ग्रामीण क्षेत्रों में उद्योगों की स्थापना के प्रस्ताव को किस सीमा तक क्रियान्वित किया गया है अथवा क्रियान्वित किया जायेगा जैसे कि भारत सरकार द्वारा घोषित औद्योगिक नीति में परिकल्पना की गई है ;

(ख) कौन-कौन से औद्योगिक गृह ग्रामीण उद्योगों की स्थापना के लिये अब तक आगे आये हैं और उन्होंने इस प्रयोजन के लिये किन-किन स्थानों का चयन किया है; और

(ग) क्या बिहार के ग्रामीण क्षेत्रों में भी औद्योगिक प्रसार का ऐसा कोई कार्यक्रम क्रियान्वित किया जायेगा और यदि हां, तो तत्संबंधी ब्यौरा क्या है ? .

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा गाइत) (क) से (ग): औद्योगिक लाइसेंसों की स्वीकृति के लिए औद्योगिक घरानों से प्राप्त प्रस्तावों पर जिनमें ग्रामीण क्षेत्रों में स्थापित किये जाने वाले उद्योग भी शामिल हैं, 23 दिसम्बर, 1977 को संसद के सामने प्रस्तुत किये गए औद्योगिक नीति सम्बन्धी विवरण के अनुसार विचार किया जाता है। औद्योगिक नीति सम्बन्धी विवरण में यह स्पष्ट किया गया है कि 1971 की जनगणना के अनुसार 5 लाख से अधिक जनसंख्या वाले शहरी क्षेत्रों तथा दस लाख से अधिक की जनसंख्या वाले विभिन्न महानगरों की सीमा में नये औद्योगिक एककों को और अधिक लाइसेंस जारी नहीं किये जायेंगे। इस निर्णय को प्रभाव में लाने के लिए दिनांक 26 अप्रैल, 1977 को एक अपेक्षित अधिसूचना भी जारी कर दी गई है। फरवरी, 1973 के नीति सम्बन्धी विवरण में उल्लिखित एकाधिकार प्रतिबन्धात्मक व्यापार व्यवहार के अन्तर्गत आने वाले उपक्रमों पर लगाए गए प्रतिबन्ध लागू रहेंगे तथा उन्हें उद्योग (विकास तथा विनियमन) अधिनियम के लाइसेंसीकरण उपबन्धों से कोई छूट नहीं दी जाएगी।

सभी औद्योगिक लाइसेंसों संबंधी ब्यौरे जिनमें उपक्रमों का नाम, उत्पादन की वस्तु, क्षमता, स्थापना-स्थल आदि होते हैं, "वीकली-बुलेटिन आफ इण्डस्ट्रियल लाइसेंसेज, इम्पोर्ट लाइसेंसेज एण्ड एक्सपोर्ट" "इण्डियन ट्रेड जनरल्स" तथा मन्थली लिस्ट आफ "लैटर्स आफ इन्टैंट एण्ड इण्डस्ट्रियल लाइसेंसेज" में प्रकाशित किए जाते हैं। इन प्रकाशनों की प्रतियां संसद के पुस्तकालय में उपलब्ध हैं।

बिहार राज्य के उपक्रमों को 1977 तथा 1978 (जनवरी-जून) में दिये गये